

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

20

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 20/9/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :

PETITION NUMBER :

CP/718/ (IB)/2017

NAME OF THE PETITIONER(S) :

GSN TECHNOLOGIES

NAME OF THE RESPONDENT(S) :

RAAJ INTERNET INDIA PVT LTD

UNDER SECTION :

9 RULE 6

S.No. NAME (IN CAPITAL)

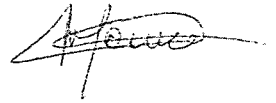
DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. Monica Chopda
HSB Partners

Counsel for Respondent



2. N. R. Michael

counsel for petitioner



(20)

[CP/718/IB/2017]

ORDER

Counsel for both the parties are present. It has been submitted by the counsel for petitioner that the CIRP process has already been initiated against the respondent/corporate debtor. Therefore, the counsel for the applicant is directed to file the claim before the IRP.

Accordingly, the petition stands disposed of.


(S VIJAYARAGHAVAN)
Member (Technical)


(CH. MOHD SHARIEF TARIQ)
Member (Judicial)

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